

†[Requirement of chemical fertilizers
in the country

1064. SHRI DEORAO PATIL:

SHRI SHRIKANT VERMA:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the shortfall of chemical fertilizers for agricultural purposes in the country at present; and

(b) the projected requirement of chemical fertilizers in the country by 1981?]

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : (क) कोई कमी नहीं है । आवश्यकताओं की पूर्ति के लिये सभी प्रमुख उर्वरक अर्थात् नाइट्रोजन, फास्फेट और पोटैश, पूल तथा नान-पूल के स्रोतों से पर्याप्त मात्रा में उपलब्ध है ।

(ख) 1980-81 तक देश में उर्वरकों की अनुमानित आवश्यकता इस प्रकार है :—

(लाख टनों में)

एन 42.20

पी 13.00

के 7.36

एन पी के 62.56

†[THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) Sir, there is no shortfall. Adequate quantities of fertilizers are available in the country for meeting the requirements for all the major nutrients, namely, Nitrogen, Phosphate and Potash from pool and non-pool sources combined together.

†[] English translation.

1564 RS—3.

(b) The tentative projected requirement of fertilisers in the country by 1980-81 is as follows:—

(In lakh tonnes)

N	42.20
P	13.00
K	7.36
NPK	62.56]

1065. [Transferred to the 20th December, 1977.]

Orders to private presses for supply
of printed forms to Government

1066. SHRI VITHAL GADGIL. Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that Government are placing orders on certain private printing presses for the supply of printed forms and other printed material to Government;

(b) if so, what are the names of such presses which were given printing orders during the six months periods preceding and following the 1st April, 1977; and

(c) what are the reasons for giving Government printing work to private presses?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKER): (a) Yes, Sir.

(b) The information is given in the statement.

(c) Farming out of printing jobs to private printing presses is resorted to only in exceptional circumstances when the Government of India Presses are preoccupied with the current and pending printing jobs and are unable to meet the delivery schedule fixed by the indenting Government Department.

Statement

Names of presses who were given printing orders through the Dte. of Printing Period from October, 1976 to March, 1977.

1. M/s Mahadev Book Binding House, 256, Hauz Quazi; Delhi.
2. M/s Chanab Book Binding House, 3351, Bazar Sitaram, Delhi.
3. M/s The Indian Press, Raja Park, Shakurbasti, Delhi.
4. M/s Shahdara Printing Press, K-18, Navin Shahdara, Delhi.
5. M/s Veena Printing Press, Ghat Road, Nagpur.
6. M/s Premier Industries, Bellur-math, Howrah.
7. M/s Veerendra Printers, 2216, Hardhian Singh Road, Karol Bagh, New Delhi.
8. M/s Teacher's Book Stall, Calcutta.
9. M/s Headway Lithographic Co., Calcutta.
10. M/s The Reliance Printing Works, Calcutta.
11. M/s Sri Chitragupta Press, Calcutta.
12. M/s Dass Press, Calcutta.

Period from April, 1977 to September, 1977

1. M/s Veerendra Printers, 2216, Hardhian Singh Road, New Delhi.
2. M/s Headway Lithographic Co., Calcutta.
3. M/s Sri Chitragupta Press, Calcutta.
4. M/s Teacher's Book Stall, Calcutta.
5. M/s A. T. Press, Calcutta.
6. M/s Dass Press, Calcutta.
7. M/s Globe Printers, Calcutta.
3. M/s The Reliance Printing Works, Calcutta.

House rent allowance to employees on deputation to D.D.A. from C.P.W.D.

1067. SHRI PRASENJIT BARMAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the employees on deputation to D.D.A. from the C.P.W.D. are entitled house rent allowance at the rate of 25 per cent of their pay as per the terms of their deputation, irrespective of their place of posting;

(b) whether it is also a fact that the house rent allowance in case of some such employees working in the Slum Wing of the D.D.A. has been reduced to 15 per cent with effect from the 7th July, 1977 in contravention of the terms of such deputation;

(c) if so, what are the reasons therefor; and

(d) what action Government propose to take in the matter?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (d) As per terms of deputation, officers of Central P.W.D. sent to the Delhi Development Authority are entitled to draw House Rent Allowance at the rate admissible to the employees of the Delhi Development Authority. The rate of House Rent Allowance of the employees of DDA is 25 per cent of salary. However, in the Slum Wing, which has been transferred to the DDA from the Delhi Municipal Corporation, the rate of House Rent Allowance is 15 per cent of the salary of an employee.

Earlier, the deputationists working in the Slum Wing were getting 25 per cent House Rent Allowance on the analogy of the other employees of Delhi Development Authority; but with effect from 7th July, 1977, this has been brought down to 15 per cent to bring it *at par* with other employees working in the Slum Wing.